

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Record of Proceedings

Petition No. 81//2011

- Subject** : Approval under Regulation - 86 for transmission for Assets of (I) Combined Assets of 400/220 kV Pune S/S with Bus Reactor and Bays for LILO of Kalwa- Lonikhand D/C at Pune and Solapur S/S with Bus Reactor and Bays for LILO of Solapur - Karad and Solapur Kolhapur along with Reactors (ii) Combined Assets of 400/220 kV ICT I and ICT II at Solapur S/S and ICT I&II (Ant. DOCO : 1/4/2011) at Pune S/S along with associated bays (Notional DOCO: 1.4.2011) under WRSS- II , Set B Scheme of Western Region for the period from 1.4.2009 to 31.3.2014
- Date of hearing** : 3.5.2012
- Coram** : Dr. Pramod Deo, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
- Petitioner** : PGCIL, New Delhi
- Respondents** : Madhya Pradesh Power Trading Company Limited & 7 Others
- Parties present** : Sh. Prashant Sharma, PGCIL
Sh. S.S. Raju, PGCIL
Sh. M.M. Mondal, PGICL
Sh. Rajeev Gupta, PGCIL

The petition is for determination of transmission tariff for Assets of (I) Combined Assets of 400/220 kV Pune Sub-station with Bus Reactor and Bays for LILO of Kalwa- Lonikhand D/C at Pune and Solapur Sub-station with Bus Reactor and Bays for LILO of Solapur - Karad and Solapur Kolhapur along with Reactors (ii) Combined

Assets of 400/220 kV ICT I and ICT II at Solapur Sub-station and ICT I&II at Pune Sub-station along with associated bays under WRSS- II , Set B Scheme of Western Region for the period from 1.4.2009 to 31.3.2014

2. The representative of the petitioner submitted as follows:-

a) The investment approval for WRSS-II Scheme was accorded in July 2006 and the transmission system was scheduled to be completed within 48 months from the date of investment approval i.e. August 2010. The Pune sub-station along with bay of first LILOs of Kalwa – Lonikhand D/C at Pune and ICT I at Pune were commissioned on 1.5.2011 and the Bus Reactor along with second LILO at Kalwa – Lonikhand and the ICT at Pune were commissioned on 1.9.2011 and thus there was delay of 9 months and 13 months respectively in commissioning the assets.

b) The transmission line under the WRSS-II Set B Scheme was to be implemented by WRTMPL and the sub-station portion of the Scheme was to be implemented by the petitioner. While granting transmission licence to WRTMPL, the Commission extended the date of commercial operation of the transmission lines by 9 months to December 2010 and subsequently extended it to August 2011. The petitioner has matched the date of commercial operation of the sub-stations to the transmission lines of WRTMPL.

c) The Commission has extended the date of commercial operation from the revised date of commercial in Set C Scheme of WRSS-II and a similar treatment may be given in this Scheme also.

d) Requested to condone the delay and allow the transmission tariff as prayed in the petition.

e) No reply has been filed by the respondents.

3. The order in the petition was reserved.

By order of the Commission,

Sd/-

(T. Rout)
Joint Chief (Law)
8.5.2012